

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.213- APPEAL/54(AHM)2023
with
ITEM No.214- IA/33(AHM)2024 in APPEAL/54(AHM)2023
In
APPEAL/54(AHM)2023

Proceedings under Section 56 r.w 59 of Co. Act, 2013

IN THE MATTER OF:

AMIT POPATLAL PATEL

.....Applicant

VS

VIPOR CHEMICALS PRIVATE LIMITED & Ors.

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Saurin Mehta, Adv. a.w Mr. Krishal Patel, Adv.

For the Respondent

: Mr. Monaal Davawala, Adv. for R-1

ORDER

APPEAL/54(AHM)2023 & IA/33(AHM)2024 in APPEAL/54(AHM)2023

Ld. Counsel for the respondent seeks time to file reply. Reply to be filed within one-week. None present for Respondent no.2. Ld. Counsel for the respondent is directed to file service affidavit.

List for further consideration on 08.08.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)